

Annexure 'A'
CIRCULAR

In continuation to the Notification dated 14.03.2020, the Hon'ble the Acting Chief Justice is pleased to direct the following:

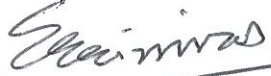
- (A) The functioning of the Court in High Court at Principal Seat as well as its Benches at Nagpur, Aurangabad and High Court of Bombay at Goa will function from 17.03.2020 at 12.00 noon to 2.00 p.m. until further orders.
- (B) Office of Registry shall function from 17.03.2020 at 11.30 a.m. to 3.30 p.m. at all Benches and High Court of Bombay at Goa and by reducing working strength upto 50% until further orders.
- (C) All Principal Judges in District and Sessions and subordinate Court shall adhere to the Notification dated 14.03.2020 issued for Mumbai, Thane, Pune, Ahmednagar and Nagpur Districts.
- (D) All the subordinate Courts in Maharashtra shall also take up only urgent matters such as Bail Applications, Anticipatory Bail Applications, Applications for urgent orders of injunctions, remand orders, statement under Section 164 of Cr.P.C., Applications for grant of stay and such other urgent matters only.
- (E) The Principal District Judges or the Principal Judges shall decide the timing of Court functioning as per the situation prevailing in their respective districts. The principle idea being to avoid congestion and occasion of close contacts. However, they shall endeavour that the Court working hours are not more than 3 hours in a day and the working hours of the office are not more than 4 hours. They shall also take steps for reducing the attendance of the staff members by about 50% and utilize the staff alternatively. So that it will help de-congestion of Courts.
- (F) The Bar Associations would also ensure that the Bar Rooms are not crowded and shall not be kept open beyond the

office working hours of the respective courts as stipulated by the Principal District Judge/Principal Judge in their Courts.

(G) The Canteens, Cafeteria in the Court shall also remain closed beyond the aforestated working hours.

(H) This advisory and earlier Notification dated 14.03.2020 shall also apply to the sub-ordinate Courts in the State of Goa as well as Union Territory of Dadra & Nagar Haveli and Daman & Diu.

16.03.2020


(S. B. Agrawal)
Registrar General